

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.581/95

Tuesday this the 2nd day of May, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.S.P.BISWAS, ADMINISTRATIVE MEMBER

G.Sudhambika,  
Extra Departmental Branch Postmaster,  
Chirakara Branch Post Office,  
Via Kalluvathukkal,  
Quilon District.

.. Applicant

(By Advocate Mr.Thomas Mathew)

vs.

1. Senior Superintendent of Post Offices,  
Quilon Division,  
Quilon.

2. District Employment Officer,  
Quilon. .. Respondents

(By Advocate Mr.P.R.Ramachandra Menon,ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant a provisional employee, complains that her services are likely to be replaced with the services of another provisional employee. She relies on the decision in State of Haryana vs. Piara Singh, AIR 1992 SC 2130 to contend that such a course, cannot be allowed.

Shri P.R.Ramachandra Menon, Addl. Standing Counsel appearing for the Union of India submitted that nothing contrary to law will be done by the department and that the matter will be examined by them. He assures that the decision in Piara Singh's case will be followed as it has to be.

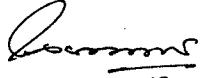
We record the submissions. In case the department desires

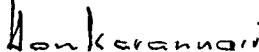
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to make a regular selection, they will be free to do so.

Application is disposed of as aforesaid. No costs.

Dated the 2nd May, 1995.

  
S.P.BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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